

Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs
Civil Secretariat
Srinagar/Jammu

Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory of Jammu and Kashmir-Appointment of Officer In charge(OIC) Litigation.

GOVERNMENT ORDER NO:- 8649-- JK (LD) of 2026

DATED:- 13 - 07 - 2026

Sanction is hereby accorded to the appointment of Officer's of Revenue Department as Officer In charge (OIC) Litigation for the cases mentioned in annexure to this Government Order including Contempt Petition, if any, pending before Hon'ble High Court of Jammu and Kashmir/Central Administrative Tribunal or any other forum.

The terms and conditions of appointment of the OIC shall be governed by the provisions of Government Order No.1673-JK(LD) of 2021 dated 24.03.2021.

By order of Government of Jammu and Kashmir.

Sd/-

(Achal Sethi)

Commissioner/Secretary to Government

Dated:- 13- 07 - 2026

No:-LAW-OIC/7/2026

Copy to the:-

1. Learned Advocate General, J&K
2. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
3. Joint Secretary(J&K), Ministry of Home Affairs, Government of India
4. Registrar General, High Court of J&K and Ladakh, Jammu/Srinagar.
5. Principal Secretary to Hon'ble Chief Justice, High Court of J&K and Ladakh.
6. Secretary to Government, Revenue Department.
7. Director Litigation , Srinagar/ Jammu.
8. Law Officer concerned
9. Officer In Charge Litigation(OIC).
10. Private Secretary to Chief Secretary for information of Chief Secretary.
11. Private Secretary to Commissioner/Secretary Law.
12. Incharge Website.
13. Government Order file.
14. Concerned file.

(Reyaz Ali Bhat)

Deputy Legal Remembrancer

Annexure to the Government Order No.8649– JK (LD) of 2026 dated 13.07.2026

S.no	Case title	OIC
1	OWP No. 2089/2018 titled Sardar Ahmed & Ors. V/s State of J&K & Ors.	Dr. Rajesh Kumar (JKAS), Assistant Commissioner (Revenue), Jammu
2	OWP No. 2146/2018 titled Mohd. Saleem V/s State of J&K & Ors.	Shri Sumit Kohli (JKAS), Tehsildar Nagrota, Jammu
3	WP(C) No. 280/2022 titled Rashpal Singh V/s UT of J&K & Ors.	Ms. Arti Bhardwaj (JKAS), Tehsildar Jammu South
4	WP(C) No. 1015/2023 titled Paramjeet Singh & Ors V/s UT of J&K & Ors.	Dr. Rajesh Kumar (JKAS), Assistant Commissioner (Revenue), Jammu
5	WPC No. 116/2026 titled M/s Khajuria Gun Works Th. Mukand Lal Khajuria V/s UOI & Ors.	Ansuya Jamwal (JKAS), Additional Deputy Commissioner (Law & Order), Jammu
6	WPC No. 541/2026 titled Bumrah Gun Works Th. its partner Paramjeet Singh Vs UT of J&K & Ors.	Ansuya Jamwal (JKAS), Additional Deputy Commissioner (Law & Order), Jammu
7	WPC No. 2696/2024 titled M/s Abhi Armoury Th. Madan Mohan Bhargav V/s UT of J&K & Ors	Dr. Rakesh Minhas (IAS), Deputy Commissioner, Jammu.
8	WPC No. 2376/2026 titled M/s Santokhoo Gun Works Th. Sumit Dusgotra V/s UOI & Ors.	Ansuya Jamwal (JKAS), Additional Deputy Commissioner (Law & Order), Jammu
9	WPC No. 645/2026 titled Akshay Armoury Th. Om Prakash Sharma V/s UT of J&K & Ors	Ansuya Jamwal (JKAS), Additional Deputy Commissioner (Law & Order), Jammu
10	WPC No. 637/2026 Pritam Singh & Anr. V/s UT of J&K & Ors	Mr. Vidhu Shekhar (IAS), Additional Deputy Commissioner (Adm), Jammu
11	WPC No. 443/2026 Mohd. Sohail Mir V/s UT of J&K & Ors.	Mr. Vidhu Shekhar (IAS), Additional Deputy Commissioner (Adm), Jammu
12	WP(C) No. 1042/2025 titled Bhargav Arms Th. Madan Mohan Bhargav V/s UT of J&K Th. Deputy Commissioner, Jammu.	Ansuya Jamwal, Additional Deputy Commissioner (Law & Order), Jammu
13	WP(C) No. 3313/2025 titled Ghulam Ahmed Wani V/s U.T of J&K and Ors	Mr. Muneer Hussain Khan (Tehsildar Rajpora)

Deysogla *Jm*